

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/82-ALC4/2013 **MEETING DATE** : 16.05.2013

The Meeting No. 4/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 16.5.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. B 35	M/s. FMC Agricultural Products, Bangalore
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/50/00612/AM 08/DES III 01/82/50/01173/AM 08/DES III 01/82/50/01575/AM 08/DES III 01/82/50/00212/AM 08/DES III
Advance Authorisation NO.	0710053369 dated 14.9.2007 0710054550 dated 16.11.2007 0710056002 dated 22.2.2008 0710056292 dated 07.03.2008
Decision: It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.	

Case No. B 36	M/s. Aarti Industries Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/50/427/AM 13/DES III
R.A File No. 03/94/040/187/AM 13.	Advance Licence No. 0310698861 dated 15.6.2012
Decision: It was decided to amend the description of import item "Crude Theophylline 70-80% WET w/w	

(LOD NMT)" to "Crude Theophylline" for this license only for regularisation purpose. The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.

Case No. B 37	M/s RA Chem Pharma Limited, Hyderabad
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/50/1426/AM 12/DES III 01/82/50/668/AM 13/DES III 01/82/50/16/AM 13/DES III 01/82/50/00019/AM 13/DES III
RLA File No. 09/24/040/00412/AM 12 09/24/040/00213/AM 12 09/24/040/00450/AM 12 09/24/040/00516/AM 12	Advance Authorisation NO 0910050064 dated 7.12.2011 0910051056 dated 1.2.2012 0910050474 dated 29.12.2011 0910053324 dated 23.7.2012
Decision: It was decided to make following amendments in the description of import items: In respect of Advance License no. 910050064, 910051056, 910053324 and 91005150562 Import item at S. No 2 would be read as 2-Bromo-4-Hydroxyacetophenone The firm has also requested to fix norms for the 3rd import item 4-Hydroxyacetophenone. Committee turned down the request of the firm as this item was not required in the process.	

Case No. B 38	M/s. Vivimed Labs Limited			
Meeting no. 4/AM 130 dated 16.5.2013.	F. No. 01/82/50/00284/AM 13/DES III			
R.A File No. 09/24/40/646/AM 12	Advance Licence No. 0910051917 dated 28.3.2012			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 27.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piroctone Olamine or Vipirox	1 kg	1	3,3-Di Methyl Acrylic Acid	1.125 kg
		2.	Isononanoyl Chloride or 3, 5,5-Trimethyl Haxanyl	1.544 kg

		Chloride	
	3.	Hydroxylamine Hydro Chloride	1.224 kg
	4.	Methanol	2.155 kg
	5.	Di Chloro Methane (MDC)	0.700 kg
	6.	Ethylene Di Chloride (EDC)	1.750 kg
	7.	Toluene	0.350 kg
	8.	Hydro Quinone	0.112 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No. B 39	M/s. Jubilant Life Sciences Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/50/00718/AM 13/DES III
R.A File No. 05/23/040/000208/AM 13	Advance Licence No. 0510334566 dated 13.9.2012
Decision: . The Committee noted that the norms were fixed as per SION A 1945 (Granules) with 1% wastage and conversion factor was also taken into account while fixing the norms. It was therefore, decided to reject the request of the firm.	

Case No. B 40	M/s. Zandu Chemicals Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/50/741/AM 05/DES III
R.A File No. 03/94/040/2135/AM 05	Advance Licence No. 0310314526 dated 1.2.2005
Decision: The Committee recommended to condone the delay for filing the case after such a long period. It was decided to refer the case to PRC for approval of DGFT for condoning the delay. However, the case was deferred for 13.6.2013 for comments of Department of Pharmaceuticals.	

Case No. B 41	M/s. Organica Aromatics Pvt. Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/50/1034/AM 09/DES III 01/82/50/1612/AM 09/DES III
R.A File No. 07/24/40/280/AM 09	Advance Licence No. 0710050044 dated 10.9.2009

RA File NO. 07/24/40/564/AM 09	0710059944 dated 19.9.2008 0710062745 dated 4.2.2009
Decision: The case was discussed and technical members present in the meeting were of the view that there is not justification for enhancement in this case. The Committee, therefore, decided to reject the request of the firm.	

Case No. B 42	M/s. Ajanta Pharma Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/162/00011/AM 14/DES III
R.A File No. 03/94/040/1131/AM 04	Advance Licence No. 0310256392 dated 5.3.2004
Decision: It was decided to reject the request of the firm as the case was delayed for a too long period.	

Case No. C 3	M/s. Bliss GVS Pharma Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/162/1192/AM 10/DES III
Decision: Department of Pharmaceuticals vide their OM No. 35011/703/2012-PI(Norms) dated 1.4.2013 has informed that they are not in favour of amending SION A 412 because of the following reasons: 1. The process of manufacture of Suppositories/Passaries is different than Tablets/Capsules. 2. Excipients used in the manufacture are different. 3. Mode of delivery is entirely different. 4. Tests for Bio-availability is different Keeping in view the above reasons, the Committee decided to close the case and advised the firm to apply for fresh SION in accordance with Policy and Procedures.	

Case No. C 4	M/s. Encee Aromatics Pvt. Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/162/00000/AM 13/DES III

Meeting no. 4/AM 13 dated 16.5.2013.	01/82/162/00008/AM 13/DES III
Decision: It was decided to write to Chemexcil to furnish All Industry data of other exporters, if any, manufacturing this product. The case was deferred for 13.6.2013.	

Case No. C 5	M/s. Encee Aromatics Pvt. Limited
Meeting no. 4/AM 13 dated 16.5.2013.	01/82/162/00020/Am 10 DES III
Decision: It was decided to remind the Chemcexil to furnish All Industry Data for fixation of norms. The case was deferred for 13.6.2013	

1	Case No.:2/36/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00727/AM10/	RLA File :03/95/040/00485/AM10/	Lic.No/Date:0310545426 13.11.2009	Defer Date:13.06.2013
	Decision : It was decided to call a copy of application from RA/firm and forward it to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 13.6.2013.			

2	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:13.06.2013
	Decision : It was decided to call a copy of application from RA/firm and forward it to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 13.6.2013.			

	Case No.:7/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2013	Status:Case
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3			16.05.2013	Deferred
	HQ File :01/82/050/00369/AM11/	RLA File :03/94/040/01082/AM10/	Lic.No/Date:0310571324 26.04.2010	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

4	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

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Case No.:7/24/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/00807/AM11/	RLA File :03/95/040/00419/AM11/	Lic.No/Date:0310591096 06.09.2010	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dipentamethylene Thiuram Tetra Sulfide (Qureacc DPTT)	1 kg	1.	Piperidine	0.466 kg
RA may take appropriate action as per the decision of Norms Committee.				

6	Case No.:25/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00025/AM14/	RLA File :03/95/040/00418/AM11/	Lic.No/Date:0310595268 05.10.2010	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

7	Case No.:14/2/82-ALC4/2013		Party Name:LUPIN LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/00014/AM14/		RLA File :03/95/040/00580/AM11/		Lic.No/Date:0310598211 21.10.2010		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 9/82 dated 1.6.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Export quantity	S.No.	Import item	Quantity allowed (Kgs.)			
	Cefixime	1 Kg	1	7-Phenylacelamido-3- chloromethyl	1.555			

		Cephalexin Cephalosporanic Acid P- Methoxybenzyl Ester (GCLE).	
	2.	Ammonia	0.395
	3.	Dimethyl Aniline	0.62
	4.	Formaldehyde	1.7419
	5.	Phosphorus Pentachloride	0.88
	6.	Soda Ash/Sodium Carbonate	0.2686
	7.	Triphenyl Phosphine EDTA Disodium	1.22
	8.	Ethylenediamine Tetra Acetic Acid Disodium Salt (E.D.T.A Disodium)	0.020
	9.	Diethylthiophosphoryl-(Z)-2- (2-aminothiazol-4-Y1)-2- (Terbutoxycarbonyl)- Methoxyiminoacetate (DATMA)	0.923
	10.	Activated Carbon	0.100
	11.	N-Methyl Morpholine	0.120
	12.	Sodium Bicarbonate	0.6471
	13.	Sodium Hydrosulphate	0.001
	14.	Dimethyl Formamide	0.49
	15.	Ethyl Acetate	5.98
	16.	Methanol	3.69
	17.	Methylene Chloride	16.57
	18.	Methyl Isobutyl Ketone	0.42
RA may take appropriate action as per the decision of Norms Committee.			

8	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:13.06.2013
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 13.6.2013.			

9	Case No.:8/2/82-ALC4/2013	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00008/AM14/	RLA File :03/95/040/01043/AM11/	Lic.No/Date:0310623747 28.03.2011	Defer Date:13.06.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was			

deferred for 13.6.2013.

10	Case No.: 4/2/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00004/AM14/	RLA File :03/95/040/00983/AM11/	Lic.No/Date:0310626783 15.04.2011	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

11	Case No.: 47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

12	Case No.: 25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date: 13.6.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

13	Case No.: 38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License along with list of approved items with their composition immediately. The case was deferred for 13.6.2013.			

14	Case No.: 7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:13.06.2013
	Decision : Department of Industrial Policy and Promotion was requested to furnish wastage in each import item separately. The comments from DIPP in this regard have not been received so far. The case was deferred for 13.6.2013 for comments of Department of Industrial Policy and Promotion.			

	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 20.12.2011	Defer Date:13.06.2013

15			27.12.2011	Date: 13.06.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/181/2013-PI(Norms) dated 9.5.2013, it was decided to call from the firm the following technical details:- • Export product is Amoxycillin & Potassium for Oral Suspension, 70 ml Bottle. Under ANF 4A, the export product is shown as Amoxycillin & Clavulanate Pot. Tablets 375 mg. Kindly clarify. • In the reply received from the firm vide their letter dated 7.12.2012, there is not DML for Tablets and the Master Batch formula is given for 3.3 gm/30 ml suspension which is not matching with export product. The case was deferred for 13.6.2013.			

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Case No.:13/3/82-ALC4/2012		Party Name:INCHEM LABORATORIES PRIVATE LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00017/AM13/		RLA File :09/24/040/00467/AM12/		Lic.No/Date:0910050600 03.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/179/2013-Pi(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Ractopamine HCL for veterinary usage	1 kg	1	(RS) 4(2 Amino-1-Hydroxy Ethyl) Phenol HCL	1.063 kg	
		2.	4(4-Hydroxy Phenyl)-2- Butanone	0.978 kg	
		3.	Nitro Methane or Hydroxyl Amino Sulphate	Not shown in reaction.	
RA may take appropriate action as per the decision of Norms Committee.					

17	Case No.:16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License along with list of approved items, showing composition of export products immediately. The case was deferred for 13.6.2013.			

18	Case No.:56/3/82-ALC4/2012		Party Name:VINDHYA PHARMA (INDIA)PVT LTD.		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/00060/AM13/		RLA File :09/24/040/00494/AM12/		Lic.No/Date:0910051044 31.01.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/189/2013-Pi(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	(C S S) 2		1 kg	1	Racemic 2 Azobenzole		2.127 kg	

(S,S,S)-2-Azabicyclo-(3,3,0) Octane-3-Carboxylic Acid Benzyl Ester HCL	1 kg	1	Receinnac-2-Azabicyclo-(3,3,0)-octane-3-Carboxylic Acid Benzyle Ester HCL	2.12 / kg
RA may take appropriate action as per the decision of Norms Committee.				

19	Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:13.06.2013
	Decision : It was decided to send a copy of reply received from the firm to Department of Pharmaceuticals for their comments. The case was deferred for 13.6.2013.			

20	Case No.:22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

21	Case No.:34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

22	Case No.:29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

23	Case No.:1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge immediately. The case was deferred for 13.6.2013.			

24	Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish a copy of complete set of technical details as per Appendix 33 immediately. The case was deferred for 13.6.2013.			

25	Case No.: 77/4/82-ALC4/2013	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00118/AM14/	RLA File :30/21/040/00003/AM13/	Lic.No/Date:3010085321 20.04.2012	Defer Date:13.06.2013
	Decision : It was decided to send a copy of application to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 13.6.2013.			

26	Case No.: 46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:13.06.2013
	Decision : It was decided to request the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge along with composition of Paracetamol DC applied for import. The case was deferred for 13.6.2013.			

27	Case No.: 46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

28	Case No.: 53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

29	Case No.: 84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the following technical details immediately:			

DML for the export item no. 2 & 3 as the same is not found in the approved list of DML furnished by them.

The case was deferred for 13.6.2013.

30	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

31	Case No.:109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date: 13.6.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

32	Case No.:35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 immediately. The case was deferred for 13.6.2013.			

33	Case No.:61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the complete technical details as per Appendix 33 immediately. The case was deferred for 13.06.2013.			

34	Case No.:27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and End use of the export product. The case was deferred for 13.6.2013.			

	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
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35			10.05.2013	Defer Date
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:13.06.2013
	Decision : The Committee noted that the export products are perfumery compounds and in terms of Para 4.7 (b) of HBP v 1, RA is advised not to issue license for perfume or perfumery compounds. The firm was also advised to apply under Para 4.4.2 of HBP v1. It was also decided to remind the firm to furnish a copy of production consumption data duly certified by Central Excise Authority. The case was deferred for 13.6.2013.			

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Case No.:29/4/82-ALC4/2013		Party Name:KLJ PLASTICIZERS LTD,		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
HQ File :01/82/050/00070/AM14/		RLA File :05/23/040/00156/AM13/		Lic.No/Date:0510331554 08.08.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011-Ch. II dated 16.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Kanatol-7720 (Packed in 851 Nos. of HM-HDPE Drums made of HM- HDPE Blowing Grade)		1 kg	1	Phthalic Anhydride	0.380 kg		
			2.	2-Ethyl Hexanol	0.545 kg		
			3.	2-Propyl Heptanol	0.174 kg		
			4.	HM-HDPE Drums made of HM-HDPE Blowing Grade	Relevant, as per packing policy		
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:65/21/82-ALC4/2012		Party Name:INCHEM LABORATORIES PRIVATE LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
HQ File :01/82/050/00695/AM13/		RLA File :09/24/040/00239/AM13/		Lic.No/Date:0910053490 14.08.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/179/2013-Pi(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Ractopamine HCL for veterinary usage		1 kg	1	(RS) 4(2 Amino-1-Hydroxy Ethyl) Phenol HCL	1.063 kg		
			2.	4(4-Hydroxy Phenyl)-2- Butanone	0.978 kg		
RA may take appropriate action as per the decision of Norms Committee							

	Case No.:68/22/82-ALC4/2012		Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
	HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/		Lic.No/Date:0310705334 16.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch. II				

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dated 16.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro-4-Hydroxy Benzophenone	1 kg	1	Anisole Crude	0.788 kg
		2.	4-Chloro Benzoyl Chloride (para Chloro Benzoyl Chloride)	1.045 kg
		3.	Mono Chloro Benzene	1.125 KG
		4.	Iso Propyl Alcohol	0.850 kg
		5.	Aluminium Chloride	2.250 kg

RA may take appropriate action as per the decision of Norms Committee.

39	Case No.:25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 immediately. The case was deferred for 13.6.2013.			

40	Case No.:27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 immediately. The case was deferred for 13.6.2013.			

41	Case No.:40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 13.6.2013.			

42	Case No.:41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish a copy of DML for the export product immediately. The case was deferred for 13.6.2013.			

	Case No.:64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533	Defer

	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Meet No/Date:4/82-ALC4/2013 17.08.2012	Date:13.06.2013
43	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/141/2013-PI(Norms), it was decided to call from the firm the following technical details: Complete technical details as per Appendix 33 mainly stepwise % yield on molar basis, molar requirement of reactants and Recovery of Solvent in the entire process. The case was deferred for 13.6.2013.			

	Case No.:36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
44	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013 immediately. The case was deferred for 13.6.2013.			

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Case No.:40/4/82-ALC4/2013	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/00081/AM14/	RLA File :05/23/040/00171/AM13/	Lic.No/Date:0510332241 22.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/36/2011-Ch. II dated 16.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol-1056 (packed in 1277 Nos. of HM-HDPE Drums made of HM- HDPE Blowing Grade	1 kg	1	Phthalic Anhydride	0.425 kg
		2.	Sabutol	0.227 kg
		3.	2-Propyl Heptanol	0.460 kg
		4.	HM-HDPE Drums made of HM-HDPE blowing grade	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
46	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

	Case No.:40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
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47	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013 immediately. The case was deferred for 13.6.2013.			

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Case No.:39/26/82-ALC4/2012		Party Name:AUCTUS PHARMA LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
HQ File :01/82/050/00947/AM13/		RLA File :09/24/040/00276/AM13/		Lic.No/Date:0910053682 06.09.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/142/2013-Pi(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Telmisartan		1 kg	1	2-Cyano-4-Methyle Biphenyl (OTBN)		0.576 kg	
			2.	2-N-Propyl-4-Methyl-6-(1-Methyl Benzimidazole-2-yl)-1H-Benzimidazole		0.82 kg	
			3.	Methylene Dichloride (MDC)		0.733 kg	
			4.	Methyl Iso Butyl Ketone (MIBK)		1.813 kg	
			5.	Methanol		3.70 kg	
RA may take appropriate action as per the decision of Norms Committee.							

49	Case No.:58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:13.06.2013
	Decision :It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013 immediately. The case was deferred for 13.6.2013.			

50	Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:13.06.2013
	Decision :It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013. The case was deferred for 13.6.2013.			

51	Case No.:3/21/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00633/AM13/		RLA File :08/24/040/00144/AM13/		Lic.No/Date:0810115056 12.09.2012	Defer Date:13.06.2013

Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.

52	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:13.06.2013
	Decision : It was decided to give a final reminder to the firm to furnish complete details of their export product and also a copy of valid Drug Manufacturing License without any further delay otherwise their case would be closed. The case was deferred for 13.6.2013.			

53	Case No.: 10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:13.06.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/91/2013-PI(Norms) dated 1.5.2013 has informed that Benzyl Magnesium Chloride 2 M in THF is a chemical used in Pharma & other industries. They have requested to obtain the comments from Department of Chemicals and Petrochemicals. It was decided to seek the comments of Department of Chemicals and Petrochemicals. The case was deferred for 13.6.2013.			

54	Case No.: 87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

55	Case No.: 85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013. The case was deferred for 13.6.2013.			

Case No.:76/24/82-ALC4/2012		Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00880/AM13/		RLA File :03/94/040/00500/AM13/	Lic.No/Date:0310711014 28.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/177/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBPv 1 for export of Clotrimazole 1% Vaginal cream 35 gm tube, 100 gm tube, 20 gm tube, 50 gm tube and Clotrimazole 2% Vaginal cream 20 gm tube as per details given below or as applied by the firm whichever is less: [A]				
S. No	Import Item	For Export of 1 No. Clotrimazole Vaginal Cream		

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		1%, 35 gm tube	2%, 20 gm tube
1.	Clotrimazole	0.357 gm	0.408 gm
2.	Octyldodecanol	4.725 gm	2.70 gm
3.	Cetyl Palmated	1.05 gm	0.60 gm
4.	Cetostearyl Alcohol	3.50 gm	2.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy	
6.	Plastic Applicator		

[B]

S.No	Import Item	For Export of 1 No. Clotrimazole 1% cream, 100 gm pack
1.	Clotrimazole	1.02 gm
2.	Octyldodecanol	13.50 gm
3.	Cetyl Palmated	3.00 gm
4.	Cetostearyl Alcohol	10.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy

For different pack sizes, RA may work out norms on pro-rata basis. RA may take appropriate action as per the decision of Norms Committee.

57	Case No.:96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date: 13.6.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

58	Case No.:91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013. The case was deferred for 13.6.2013.			

59	Case No.:21/31/82-ALC4/2012	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01061/AM13/	RLA File :03/94/040/00597/AM13/	Lic.No/Date:0310712671 12.10.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013. The case was deferred for 13.6.2013.			

60	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:13.06.2013

Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.

61	Case No.: 3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:13.06.2013
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/145/2013-PI(Norms) dated 9.5.2013, it was decided to call from the firm the following technical details: Copy of valid Drug Manufacturing License for the export product; and Copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 13.6.2013.			

62	Case No.: 42/31/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Approved																		
	HQ File :01/82/050/01082/AM13/	RLA File :03/94/040/00574/AM13/	Lic.No/Date:0310713516 23.10.2012	Defer Date:																		
	Decision : In the light of earlier decision taken in meeting no. 26/82 dated 27.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Benzyl-((Cis,Endo)-Octahydro Cyclopenta(B)Pyrrole-2(S)-Carboxylate Hydrochloride</td><td rowspan="4">1 Kg.</td><td>1.</td><td>L-Serine</td><td>1.50 kg</td></tr> <tr> <td>2.</td><td>Benzyl Alcohol</td><td>7.02 kg</td></tr> <tr> <td>3.</td><td>Palladium Catalyst 5% Dry</td><td>0.050 kg</td></tr> <tr> <td>4.</td><td>Di Iso Propyl Ether</td><td>2.375 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Benzyl-((Cis,Endo)-Octahydro Cyclopenta(B)Pyrrole-2(S)-Carboxylate Hydrochloride	1 Kg.	1.	L-Serine	1.50 kg	2.	Benzyl Alcohol	7.02 kg	3.	Palladium Catalyst 5% Dry	0.050 kg	4.	Di Iso Propyl Ether
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Benzyl-((Cis,Endo)-Octahydro Cyclopenta(B)Pyrrole-2(S)-Carboxylate Hydrochloride	1 Kg.	1.	L-Serine	1.50 kg																		
		2.	Benzyl Alcohol	7.02 kg																		
		3.	Palladium Catalyst 5% Dry	0.050 kg																		
		4.	Di Iso Propyl Ether	2.375 kg																		

63	Case No.: 51/28/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01018/AM13/	RLA File :03/95/040/00495/AM13/	Lic.No/Date:0310713489 23.10.2012	Defer Date:13.06.2013
	Decision :It was decided to send a copy of reply received from the firm to Department of Pharmaceuticals for their comments. The case was deferred for 13.6.2013.			

64	Case No.: 36/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01076/AM13/	RLA File :03/94/040/00642/AM13/	Lic.No/Date:0310713679 29.10.2012	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

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Case No.:9/28/82-ALC4/2012		Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00976/AM13/		RLA File :09/24/040/00374/AM13/		Lic.No/Date:0910054204 30.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/180/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
D2 Aminobutanol	1 kg	1	DL 2 Aminobutanol	2.2642 kg	
		2.	Monosodium glutamate	1.00 kg	
		3.	Toluene	0.709 kg	
RA may take appropriate action as per the decision of Norms Committee.					

66	Case No.:105/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01252/AM13/	RLA File :09/24/040/00361/AM13/	Lic.No/Date:0910054229 01.11.2012	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

67	Case No.:37/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01077/AM13/	RLA File :03/94/040/00641/AM13/	Lic.No/Date:0310714114 01.11.2012	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

68

Case No.:50/31/82-ALC4/2012		Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/01090/AM13/		RLA File :03/94/040/00495/AM13/		Lic.No/Date:0310714105 01.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
3-Chloro Benzyl Chloride or Meta Chloro Benzyl Chloride	1 kg	1	Meta Chloro Toluene	0.982 kg	
		2.	Azo Bis Isobutyro Nitrile	0.011 kg	
RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:95/24/82-ALC4/2012		Party Name:SOLARIS CHEMTECH INDUSTRIES LTD		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
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69		LTD.	16.05.2013	Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

70	Case No.:7/31/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116 02.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

71	Case No.:89/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01236/AM13/	RLA File :09/24/040/00376/AM13/	Lic.No/Date:0910054253 05.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

72	Case No.:95/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01242/AM13/	RLA File :09/24/040/00342/AM13/	Lic.No/Date:0910054286 08.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

73	Case No.:15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

74	Case No.:170/33/82-ALC4/2012	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01317/AM13/	RLA File :09/24/040/00367/AM13/	Lic.No/Date:0910054294 09.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

75	Case No.:23/31/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01063/AM13/	RLA File :03/95/040/00555/AM13/	Lic.No/Date:0310714767 09.11.2012	Defer Date:13.06.2013

Decision :It was decided to send a copy of reply received from the firm to Department of Pharmaceuticals for their comments. The case was deferred for 13.6.2013.

76	Case No.: 25/31/82-ALC4/2012	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01065/AM13/	RLA File :03/95/040/00602/AM13/	Lic.No/Date:0310714790 09.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

77	Case No.: 148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

78	Case No.: 39/31/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01079/AM13/	RLA File :03/94/040/00696/AM13/	Lic.No/Date:0310715048 16.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

79	Case No.: 90/33/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01237/AM13/	RLA File :09/24/040/00394/AM13/	Lic.No/Date:0910054339 19.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

80	Case No.: 16/33/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01163/AM13/	RLA File :05/24/040/00308/AM13/	Lic.No/Date:0510339206 20.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

81	Case No.: 179/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01326/AM13/	RLA File :09/24/040/00393/AM13/	Lic.No/Date:0910054348 20.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

82	Case No.: 181/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01328/AM13/	RLA File :09/24/040/00401/AM13/	Lic.No/Date:0910054361 22.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

83	Case No.: 48/31/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01088/AM13/	RLA File :03/94/040/00711/AM13/	Lic.No/Date:0310715606 23.11.2012	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish technical details as per Appendix 33 mainly molecular weight of imported inputs and % yield on molar basis alongwith copy of relevant technical literature. The case was deferred for 13.6.2013.			

84	Case No.: 191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

85	Case No.: 120/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01267/AM13/	RLA File :09/24/040/00396/AM13/	Lic.No/Date:0910054387 27.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

86	Case No.: 166/33/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01313/AM13/	RLA File :09/24/040/00382/AM13/	Lic.No/Date:0910054386 27.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

87	Case No.: 167/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01314/AM13/	RLA File :09/24/040/00391/AM13/	Lic.No/Date:0910054388 27.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

88	Case No.:50/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00091/AM14/	RLA File :22/24/040/00046/AM13/	Lic.No/Date:2210013412 27.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

89	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

90	Case No.:108/33/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01255/AM13/	RLA File :09/24/040/00424/AM13/	Lic.No/Date:0910054414 30.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

91	Case No.:109/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01256/AM13/	RLA File :09/24/040/00409/AM13/	Lic.No/Date:0910054415 30.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

92	Case No.:1/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00956/AM13/	RLA File :09/24/040/00426/AM13/	Lic.No/Date:0910054427 03.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

93	Case No.:123/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01270/AM13/	RLA File :09/24/040/00405/AM13/	Lic.No/Date:0910054430 03.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

	Case No.:128/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
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94	HQ File :01/82/050/01275/AM13/	RLA File :08/24/040/00304/AM13/	Lic.No/Date:0810116598 03.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

95	Case No.:112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:13.06.2013
Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013 immediately. The case was deferred for 13.6.2013.				

96	Case No.:14/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01161/AM13/	RLA File :05/24/040/00324/AM13/	Lic.No/Date:0510340056 04.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

97	Case No.:18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

98

Case No.:2/27/82-ALC4/2012		Party Name:GOPINATH CHEM-TECH LTD.,		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
HQ File :01/82/050/00957/AM13/		RLA File :08/24/040/00295/AM13/		Lic.No/Date:0810116627 04.12.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 22.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
4,4-Diamino Diphenyl Amine1- Sulphonic Acid		1 kg	1.	Para Nitro Aniline	0.950 kg		
			2.	Para Nitro Chloro Benzene	1.290 kg		
			3.	Caustic Soda Lye (100% basis) or Caustic Soda Flakes	Not required in the process		
			4.	Soda Ash	2.800 kg		
RA may take appropriate action as per the decision of Norms Committee.							

99	Case No.:24/31/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
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		10.05.2013	Approved	
HQ File :01/82/050/01064/AM13/	RLA File :03/95/040/00661/AM13/	Lic.No/Date:0310716278 04.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-(4-Chloro-2-Fluro-5-Mercapto-Phenyl-1-Methyl-6-Triflouromethyl-1-H-Pyrimidine-2,4 Dione (PDSH)	1 kg	1	Ethyl 4,4,4 Trifluoro Aceto Acetate	1.220 kg
		2.	4-Chloro 2- Fluoro Aniline	0.998 kg
		3.	Ethyl Chloroformate	1.060 kg
RA may take appropriate action as per the decision of Norms Committee.				

100	Case No.:185/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01332/AM13/	RLA File :05/24/040/00331/AM13/	Lic.No/Date:0510340123 05.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

101	Case No.:187/33/82-ALC4/2012	Party Name:MICRO LABS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01334/AM13/	RLA File :07/24/040/00344/AM13/	Lic.No/Date:0710092287 05.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

102	Case No.:30/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01070/AM13/	RLA File :03/95/040/00670/AM13/	Lic.No/Date:0310716370 05.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

103	Case No.:57/31/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01097/AM13/	RLA File :03/94/040/00728/AM13/	Lic.No/Date:0310716371 05.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

	Case No.:73/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
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104	HQ File :01/82/050/01220/AM13/	RLA File :09/24/040/00429/AM13/	Lic.No/Date:0910054448 05.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

106	Case No.:127/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01274/AM13/	RLA File :08/24/040/00155/AM13/	Lic.No/Date:0810116730 07.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

107	Case No.:168/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01315/AM13/	RLA File :08/24/040/00253/AM13/	Lic.No/Date:0810116731 07.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

108	Case No.:172/33/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

109	Case No.:176/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01323/AM13/	RLA File :08/24/040/00301/AM13/	Lic.No/Date:0810116729 07.12.2012	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

110	Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:13.06.2013

Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.

111	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

112	Case No.: 41/33/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01188/AM13/	RLA File :03/94/040/00747/AM13/	Lic.No/Date:0310716657 07.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

113	Case No.: 43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

114	Case No.: 175/33/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01322/AM13/	RLA File :05/23/040/00356/AM13/	Lic.No/Date:0510340518 10.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 76/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01223/AM13/	RLA File :09/24/040/00411/AM13/	Lic.No/Date:0910054467 10.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

116	Case No.: 10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

117	Case No.:13/31/82-ALC4/2012		Party Name:SHIVA PHARMACHEM LTD,		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/01053/AM13/		RLA File :34/24/040/00218/AM13/		Lic.No/Date:3410035633 12.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 16.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
4-Chloro Butyryl Chloride Appearance: Clear Colourless Liquid		1 kg	1	Gamma Butyrolactone (Appearance: Clear Colourless Liquid)		0.753 kg		
RA may take appropriate action as per the decision of Norms Committee.								

118	Case No.:66/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01213/AM13/	RLA File :09/24/040/00443/AM13/	Lic.No/Date:0910054499 12.12.2012	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

119	Case No.:126/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01273/AM13/	RLA File :08/24/040/00315/AM13/	Lic.No/Date:0810116862 13.12.2012	Defer Date:13.06.2013
	Decision :It was decided to remind the firm to furnish the full description of the export items. The case was deferred for 13.6.2013			

120	Case No.:77/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01224/AM13/	RLA File :09/24/040/00404/AM13/	Lic.No/Date:0910054501 13.12.2012	Defer Date: 13.6.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

121	Case No.:10/33/82-ALC4/2012		Party Name:NEOGEN CHEMICALS LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/01157/AM13/		RLA File :03/95/040/00569/AM13/		Lic.No/Date:0310717225 14.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 29.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	2-Propanoic Acid Butyric		1 kg	1	Isobutyric Acid		0.701 kg	

2-Bromo Iso Butyric Iso Propyl Ester (Isopropyl-2-Bromo Isobutyrate/2-Bromo Isobutyrate D Isopropyl)	1 kg	1.	Iso Butyric Acid	0.701 kg
		2.	Liquid Bromine	1.276 kg
		3.	Iso Propanol	1.078 kg
RA may take appropriate action as per the decision of Norms Committee.				

122	Case No.:140/33/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01287/AM13/	RLA File :09/24/040/00448/AM13/	Lic.No/Date:0910054511 14.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

123	Case No.:64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229 14.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

124	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

125	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

126	Case No.:83/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
	HQ File :01/82/050/01123/AM13/	RLA File :03/95/040/00709/AM13/	Lic.No/Date:0310717365 17.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 16.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-Nonylated Diphenyl Amine (DND)	1 kg	1.	Nonene	0.752 kg
		2.	Diphenylamine	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

127	Case No.:9/33/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
	HQ File :01/82/050/01156/AM13/	RLA File :03/95/040/00683/AM13/		Lic.No/Date:0310717358 17.12.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 29.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Bromo Iso Butyric Iso Propyl Ester (Isopropyl-2-Bromo Isobutyrate/2-Bromo Isobutyrate D Isopropyl)		1 kg	1.	Iso Butyric Acid	0.701 kg
			2.	Liquid Bromine	1.276 kg
			3.	Iso Propanol	1.078 kg
RA may take appropriate action as per the decision of Norms Committee.					

128	Case No.:104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

129	Case No.:110/33/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01257/AM13/	RLA File :08/24/040/00324/AM13/	Lic.No/Date:0810116928 18.12.2012	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

130	Case No.:125/33/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01272/AM13/	RLA File :56/24/040/00032/AM13/	Lic.No/Date:5610001382 18.12.2012	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

Case No.:131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT		Meet No/Date:4/82-ALC4/2013	Status:Case
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131		LTD,	16.05.2013	Deferred
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

132	Case No.:169/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

133	Case No.:184/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01331/AM13/	RLA File :05/24/040/00347/AM13/	Lic.No/Date:0510341261 19.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

134	Case No.:53/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01093/AM13/	RLA File :03/95/040/00702/AM13/	Lic.No/Date:0310717633 19.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

135	Case No.:55/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01095/AM13/	RLA File :03/95/040/00701/AM13/	Lic.No/Date:0310717631 19.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

136	Case No.:182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

137	Case No.:186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:13.06.2013

			20.12.2012	Date: 13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

138	Case No.: 45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

139	Case No.: 46/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01193/AM13/	RLA File :03/94/040/00769/AM13/	Lic.No/Date:0310717816 20.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

140	Case No.: 164/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01311/AM13/	RLA File :05/24/040/00360/AM13/	Lic.No/Date:0510341511 21.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

141	Case No.: 135/33/82-ALC4/2012	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01282/AM13/	RLA File :05/24/040/00365/AM13/	Lic.No/Date:0510341550 24.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

142	Case No.: 113/33/82-ALC4/2012	Party Name:RIDDHI PHARMA	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01260/AM13/	RLA File :34/24/040/00225/AM13/	Lic.No/Date:3410035749 28.12.2012	Defer Date:13.06.2013
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14011/76/2010/Ch. II dated 29.4.2013 has requested to furnish the following information: Details of manufacturing process with chemical equations, molecular formula, molecular weight. Yield obtained in each step. Authentic technical literature in support of yield obtained. Material balance. CA certificate certifying the production of export item achieved by the firm for the past three years and corresponding consumption of each input.			

Detailed calculations, arriving at the norms applied for
Photocopy of earlier norms fixed by ALC for same export item in the recent past.

It was decided to remind the firm to furnish the information immediately. The case was deferred for 13.06.2013.

143	Case No.: 53/33/82-ALC4/2012	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01200/AM13/	RLA File :03/94/040/00820/AM13/	Lic.No/Date:0310718503 28.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

144	Case No.: 136/33/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01283/AM13/	RLA File :09/24/040/00457/AM13/	Lic.No/Date:0910054624 31.12.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

145	Case No.: 183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

146	Case No.: 33/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00074/AM14/	RLA File :09/24/040/00439/AM13/	Lic.No/Date:0910054647 01.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

147	Case No.: 70/33/82-ALC4/2012	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01217/AM13/	RLA File :07/24/040/00398/AM13/	Lic.No/Date:0710092831 01.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

148	Case No.: 129/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
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	HQ File :01/82/050/01276/AM13/	RLA File :08/24/040/00336/AM13/	Lic.No/Date:0810117326 02.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

149	Case No.:130/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01277/AM13/	RLA File :08/24/040/00161/AM13/	Lic.No/Date:0810117325 02.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

150	Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

151	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

152

Case No.:74/33/82-ALC4/2012		Party Name:MELZER CHEMICALS PVT. LTD		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/01221/AM13/		RLA File :31/83/040/00168/AM13/		Lic.No/Date:3110056651 02.01.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/72/2012-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Benzalkonium Chloride 80%	1 kg	1	Lauryl Dimethyl Amine	0.513 kg	
RA may take appropriate action as per the decision of Norms Committee.					

153	Case No.:32/4/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00073/AM14/	RLA File :09/24/040/00465/AM13/	Lic.No/Date:0910054683 03.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			
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154	Case No.: 49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

155	Case No.: 37/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00078/AM14/	RLA File :09/24/040/00458/AM13/	Lic.No/Date:0910054697 04.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

156	Case No.: 40/31/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01080/AM13/	RLA File :03/95/040/00777/AM13/	Lic.No/Date:0310719514 07.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

157	Case No.: 132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

158	Case No.: 134/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01281/AM13/	RLA File :05/23/040/00408/AM13/	Lic.No/Date:0510342701 08.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

159	Case No.: 31/4/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00072/AM14/	RLA File :09/24/040/00478/AM13/	Lic.No/Date:0910054718 08.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

160	Case No.: 52/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01092/AM13/	RLA File :03/95/040/00708/AM13/	Lic.No/Date:0310719783 08.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

161	Case No.: 74/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01114/AM13/	RLA File :03/95/040/00724/AM13/	Lic.No/Date:0310719791 08.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

162	Case No.: 96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

163	Case No.: 38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

164	Case No.: 117/33/82-ALC4/2012	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01264/AM13/	RLA File :08/24/040/00339/AM13/	Lic.No/Date:0810117495 10.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

165	Case No.:39/4/82-ALC4/2013		Party Name:AUCTUS PHARMA LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/00080/AM14/		RLA File :09/24/040/00474/AM13/		Lic.No/Date:0910054755 10.01.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed kg/kg	
	(2R.5R)-5-Hydroxy-[1,3]-		1 kg	1.	2,5-Dihydroxy-1,4-diathiane		0.30	

Oxathiolane-2-carboxylic acid, 2S Isopropyl-5R-Methyl-1R Cyclohexyl Ester (ECE)	2	Glyoxalic Acid	0.3585
	3.	Toluene	0.60
	4.	n-Hexane	1.10
RA may take appropriate action as per the decision of Norms Committee.			

166	Case No.: 41/4/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00082/AM14/	RLA File :09/24/040/00482/AM13/	Lic.No/Date:0910054756 10.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

167

Case No.: 42/4/82-ALC4/2013	Party Name:MSN LABORATORIES LIMITED			Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Approved
HQ File :01/82/050/00083/AM14/	RLA File :09/24/040/00481/AM13/			Lic.No/Date:0910054758 10.01.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/197/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
Voriconazole	1 kg	1	2-fluro-3-oxo-pentanoic acid methyl ester	5.00	
RA may take appropriate action as per the decision of Norms Committee.					

168	Case No.: 43/4/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00084/AM14/	RLA File :09/24/040/00483/AM13/	Lic.No/Date:0910054757 10.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

169	Case No.:45/4/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
	HQ File :01/82/050/00086/AM14/	RLA File :09/24/040/00467/AM13/	Lic.No/Date:0910054747 10.01.2013	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimesylate	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg
	2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimesylate	1 Kg.	2.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg

	1,4-Benzodiazepine Dimaleate	2.	Chloroacetaldehyde Dimethyl acetal	0.696 kg
		3.	Manganese Dioxide	0.852 kg
		4.	Dimethyl Sulfoxide	0.405 kg
		5.	Acetone	0.405 kg
		RA may take appropriate action as per the decision of Norms Committee. It was also decided to revise SION A 2611 as per the above norms.		

170	Case No.: 147/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01294/AM13/	RLA File :07/24/040/00429/AM13/	Lic.No/Date:0710093054 11.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

171	Case No.: 203/33/82-ALC4/2012	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01350/AM13/	RLA File :31/83/040/00137/AM13/	Lic.No/Date:3110056802 11.01.2013	Defer Date:13.06.2013
	Decision : Department of Chemicals and Petrochemicals vide their letter NO. 14010/4/2013-Ch. II dated 9.4.2013 has requested the firm to furnish the following information Manufacturing process with chemical equations, molecular formula, molecular weights. Composition of the product Stage-wise percentage yield Material Balance Authentic technical literature in support of norms applied. It was decided to remind the firm to furnish the above information. The case was deferred for 13.6.2013.			

172	Case No.: 4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

173	Case No.: 44/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00085/AM14/	RLA File :09/24/040/00480/AM13/	Lic.No/Date:0910054759 11.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 48/4/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD..	Meet No/Date:4/82-ALC4/2013	Status: Case
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174			16.05.2013	Deferred
	HQ File :01/82/050/00089/AM14/	RLA File :09/24/040/00463/AM13/	Lic.No/Date:0910054762 11.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

175	Case No.:56/33/82-ALC4/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01203/AM13/	RLA File :03/95/040/00801/AM13/	Lic.No/Date:0310720417 11.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

176	Case No.:58/33/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01205/AM13/	RLA File :03/95/040/00788/AM13/	Lic.No/Date:0310720530 14.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

177	Case No.:199/33/82-ALC4/2012	Party Name:INDO AMINES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
	HQ File :01/82/050/01346/AM13/	RLA File :03/94/040/00630/AM13/	Lic.No/Date:0310720784 15.01.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010/Ch. II dated 23.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Export Qty.	Sl.No.	Import items
	Di Iso Butyl Carbinol	1 kg	1	Di Iso Butyl Ketone
Qty. allowed				
1.048 kg				
RA may take appropriate action as per the decision of Norms Committee.				

178	Case No.:24/33/82-ALC4/2012	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01171/AM13/	RLA File :03/95/040/00806/AM13/	Lic.No/Date:0310720729 15.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

179	Case No.:11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:13.06.2013

Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.

180

Case No.:22/33/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/01169/AM13/	RLA File :03/95/040/00815/AM13/		Lic.No/Date:0310721364 18.01.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch. II dated 23.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl Iso Eugenol	1 kg	1	Clove Leaf Oil	1.51 kg
RA may take appropriate action as per the decision of Norms Committee.				

181	Case No.:99/33/82-ALC4/2012	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01246/AM13/	RLA File :05/24/040/00381/AM13/	Lic.No/Date:0510343720 18.01.2013	Defer Date: 13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

182

Case No.:34/4/82-ALC4/2013			Party Name:CHORUS LABS LIMITED,		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
HQ File :01/82/050/00075/AM14/			RLA File :09/24/040/00462/AM13/		Lic.No/Date:0910054812 21.01.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/184/2013-PI(norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg			
Etodolac		1 kg	1.	7-Ethyl Tryptophol	0.72 kg			
			2.	Methyl-3-Oxopentonoate	0.54 kg			
RA may take appropriate action as per the decision of Norms Committee.								

183	Case No.:87/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01234/AM13/	RLA File :07/24/040/00428/AM13/	Lic.No/Date:0710093201 21.01.2013	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

	Case No.:88/33/82-ALC4/2012		Party Name:R L FINE CHEM		Meet No/Date:4/82-ALC4/2013	Status:Case
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184			16.05.2013	Deferred
	HQ File :01/82/050/01235/AM13/	RLA File :07/24/040/00425/AM13/	Lic.No/Date:0710093199 21.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

185	Case No.:91/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01238/AM13/	RLA File :05/23/040/00415/AM13/	Lic.No/Date:0510343812 21.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

186	Case No.:102/33/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
	HQ File :01/82/050/01249/AM13/	RLA File :34/24/040/00239/AM13/	Lic.No/Date:3410035900 22.01.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 16.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	4-Chloro Butyryl Chloride Appearance: Clear Colourless Liquid	1 kg	1	Gamma Butyrolactone (Appearance: Clear Colourless Liquid)
Qty. allowed 0.753 kg				
RA may take appropriate action as per the decision of Norms Committee.				

187	Case No.:145/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01292/AM13/	RLA File :07/24/040/00454/AM13/	Lic.No/Date:0710093290 23.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

188	Case No.:146/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01293/AM13/	RLA File :07/24/040/00453/AM13/	Lic.No/Date:0710093292 23.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

189	Case No.:193/33/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01340/AM13/	RLA File :03/94/040/00800/AM13/	Lic.No/Date:0310721794	Defer

			23.01.2013	Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

190	Case No.: 158/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01305/AM13/	RLA File :03/94/040/00683/AM13/	Lic.No/Date:0310721893 24.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

191	Case No.: 38/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01185/AM13/	RLA File :07/24/040/00449/AM13/	Lic.No/Date:0710093355 28.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

192	Case No.: 153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

193	Case No.: 197/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01344/AM13/	RLA File :03/94/040/00917/AM13/	Lic.No/Date:0310722266 29.01.2013	Defer Date:13.06.2013
	Decision : It was decided to remind the firm to furnish the details as sought vide minutes dated 18.4.2013 immediately. The case was deferred for 13.6.2013.			

194	Case No.: 201/33/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01348/AM13/	RLA File :03/94/040/00933/AM13/	Lic.No/Date:0310722303 29.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

195	Case No.: 79/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01226/AM13/	RLA File :05/23/040/00430/AM13/	Lic.No/Date:0510344338 29.01.2013	Defer Date:13.06.2013

Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.

196	Case No.: 154/33/82-ALC4/2012	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01301/AM13/	RLA File :03/95/040/00787/AM13/	Lic.No/Date:0310722449 30.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

197	Case No.: 60/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01207/AM13/	RLA File :07/24/040/00430/AM13/	Lic.No/Date:0710093432 30.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

198	Case No.: 152/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/01299/AM13/	RLA File :08/24/040/00363/AM13/	Lic.No/Date:0810117991 31.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

199	Case No.: 35/4/82-ALC4/2013	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00076/AM14/	RLA File :09/24/040/00490/AM13/	Lic.No/Date:0910054869 31.01.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

200	Case No.: 74/4/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Approved									
	HQ File :01/82/050/00115/AM14/	RLA File :17/24/040/00081/AM13/	Lic.No/Date:1710005221 31.01.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 5/82 dated 3.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Product SSC-90 (Polyethylene Glycol Stearyl Ether Sulphosuccinate 50% Solution)</td><td>1 KG.</td><td>1.</td><td>Ethylene Oxide (Colourless clear liquid)</td><td>0.228 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Product SSC-90 (Polyethylene Glycol Stearyl Ether Sulphosuccinate 50% Solution)	1 KG.	1.	Ethylene Oxide (Colourless clear liquid)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Product SSC-90 (Polyethylene Glycol Stearyl Ether Sulphosuccinate 50% Solution)	1 KG.	1.	Ethylene Oxide (Colourless clear liquid)	0.228 kg									

Case No.:75/4/82-ALC4/2013

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:4/82-ALC4/2013

Status:Case

201			16.05.2013	Deferred
	HQ File :01/82/050/00116/AM14/	RLA File :17/24/040/00080/AM13/	Lic.No/Date:1710005220 31.01.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.				

202

Case No.:76/4/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/00117/AM14/	RLA File :17/24/040/00079/AM13/	Lic.No/Date:1710005219 31.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 8.3.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product ASO-1315 (Tridecyl Alcohol 15 Mole Ethoxylate)	1 KG.	1.	Ethylene Oxide	0.767 kg
		2.	Tridecyl Alcohol (Iso Tridecanol)	0.232 kg
RA may take appropriate action as per the decision of Norms Committee.				

203	Case No.:10/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00051/AM14/	RLA File :03/94/040/00940/AM13/	Lic.No/Date:0310722706 01.02.2013	Defer Date: 13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

204	Case No.:47/4/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00088/AM14/	RLA File :07/24/040/00465/AM13/	Lic.No/Date:0710093504 01.02.2013	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

205	Case No.:9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date: 13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

206	Case No.:209/33/82-ALC4/2012		Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01356/AM13/	RLA File :03/95/040/00804/AM13/	Lic.No/Date:0310722788 04.02.2013	Defer Date:13.06.2013	

Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.

207	Case No.:1/4/82-ALC4/2013	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00042/AM14/	RLA File :03/94/040/00953/AM13/	Lic.No/Date:0310722934 05.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

208	Case No.:27/4/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00068/AM14/	RLA File :09/24/040/00519/AM13/	Lic.No/Date:0910054938 05.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

209	Case No.:28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

210	Case No.:61/33/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01208/AM13/	RLA File :08/24/040/00184/AM13/	Lic.No/Date:0810118080 05.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

211	Case No.:67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

212	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

213	Case No.:210/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01357/AM13/	RLA File :03/95/040/00836/AM13/	Lic.No/Date:0310723378 07.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

214	Case No.:30/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00071/AM14/	RLA File :09/24/040/00516/AM13/	Lic.No/Date:0910054978 07.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

215	Case No.:93/31/82-ALC4/2012		Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/01133/AM13/		RLA File :03/94/040/00926/AM13/		Lic.No/Date:0310723236 07.02.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 10.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	Menthanol (4-Isopropyl Cyclohexyl Methanol)		1 kg	1.	Cuminique aldehyde	1.185 kg		
2.				5% Ruthenium on Carbon Catalyst	0.0035 kg			
RA may take appropriate action as per the decision of Norms Committee.								

216	Case No.:57/4/82-ALC4/2013		Party Name:POLYDRUG LABORATORIES PVT.LTD.		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved																
	HQ File :01/82/050/00098/AM14/		RLA File :03/95/040/00890/AM13/		Lic.No/Date:0310723645 11.02.2013		Defer Date:																
	Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																						
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed kg/kg</td></tr><tr><td rowspan="3">Metaprolol Base Min. 98% (metoprolol Base)</td><td rowspan="3">1 kg</td><td>1.</td><td>4-Methoxy ethyl Phenol</td><td>0.665 kg</td></tr><tr><td>2.</td><td>Epichlorohydrin</td><td>0.52 kg</td></tr><tr><td>3.</td><td>Methyl Isopropyl amine</td><td>0.509 kg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Metaprolol Base Min. 98% (metoprolol Base)	1 kg	1.	4-Methoxy ethyl Phenol	0.665 kg	2.	Epichlorohydrin	0.52 kg	3.	Methyl Isopropyl amine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																			
Metaprolol Base Min. 98% (metoprolol Base)	1 kg	1.	4-Methoxy ethyl Phenol	0.665 kg																			
		2.	Epichlorohydrin	0.52 kg																			
		3.	Methyl Isopropyl amine	0.509 kg																			
RA may take appropriate action as per the decision of Norms Committee.																							

217	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 13.02.2013	Defer Date:13.06.2013

Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.

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Case No.:14/4/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00055/AM14/	RLA File :07/24/040/00478/AM13/	Lic.No/Date:0710093696 13.02.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Syndol Tabs – Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg +Codeine Phosphate 10 mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
Adco Dol Tab – Paracetamol 450 mg+ Codeine Phosphate 10 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg	1 million tablets	3.	Colour Yellow 14037 1H	1.632 kg
		1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
Betapyn Tabs – Tablets containing Paracetamol 450 mg +Caffeine 50 mg +Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg	1 million tablets	4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
		1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
Pynstop Tabs – tablets containing Paracetamol 450 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg+Codeine Phosphate 10 mg	1 million tablets	3.	Colour Yellow 14037 1H	Do not match with MBF
		1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

219	Case No.:163/33/82-ALC4/2012		Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/01310/AM13/		RLA File :03/94/040/00972/AM13/		Lic.No/Date:0310724040 13.02.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 10.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Para Tertiary Butyl Cyclohexyl Acetate		1 kg	1.	Para Tertiary Butyl Phenol		0.820 kg	
			2.	5% Ruthenium on Carbon Catalyst		0.00003 kg		

		3.	Acetic Acid	0.300 kg
		4.	Methanol	0.330 kg
RA may take appropriate action as per the decision of Norms Committee.				

220	Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

221	Case No.:8/4/82-ALC4/2013	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00049/AM14/	RLA File :03/94/040/00986/AM13/	Lic.No/Date:0310724200 14.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

222	Case No.:7/4/82-ALC4/2013	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00048/AM14/	RLA File :03/95/040/00892/AM13/	Lic.No/Date:0310724239 15.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

223	Case No.:36/4/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00077/AM14/	RLA File :09/24/040/00532/AM13/	Lic.No/Date:0910055090 19.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

224	Case No.:2/4/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved									
	HQ File :01/82/050/00043/AM14/	RLA File :03/94/040/00937/AM13/	Lic.No/Date:0310725118 21.02.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 13.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr> <tr> <td>Camphor USP</td><td>1 kg</td><td>1</td><td>Alpha Pinene</td><td>1.146 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 kg	1	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Camphor USP	1 kg	1	Alpha Pinene	1.146 kg									

	Case No.:3/4/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS	Meet No/Date:4/82-ALC4/2013	Status:Case
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Case No.:3/4/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/00044/AM14/	RLA File :03/94/040/00936/AM13/	Lic.No/Date:0310725122 21.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 11.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide (IPM/BB) (Astrolide in Isopropyl Myristate/Benzyl Benzoate Main. Total Astrolide content 62.5%)	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Alpha Methyl Styrene	0.500 kg
		4.	Paraformaldehyde	0.088 kg
		5.	Isopropyl Myristate	0.350 kg
RA may take appropriate action as per the decision of Norms Committee.				

226	Case No.:5/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00046/AM14/	RLA File :03/95/040/00692/AM13/	Lic.No/Date:0310725029 21.02.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

227	Case No.:6/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00047/AM14/	RLA File :03/95/040/00600/AM13/	Lic.No/Date:0310725026 21.02.2013	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

228	Case No.:25/4/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00066/AM14/	RLA File :03/94/040/00761/AM13/	Lic.No/Date:0310725325 22.02.2013	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

Case No.:15/4/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/00056/AM14/	RLA File :07/24/040/00486/AM13/	Lic.No/Date:0710093907 22.02.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 30/82 dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neulin 125 mg tablets	1 no. of	1	Theophylline BP/EP/USP Ph	127.5 mg

229	Neulin 125 mg tablets Theophylline 125 mg+Guar gum 4.375 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	125.0 mg
			2.	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	4.375 mg
	Neulin 200 mg tablets Theophylline 200 mg+Guar Gum 7.00 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	204.0 mg
			2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	7.00 mg
	Neulin 250 mg tablets Theophylline 250 mg+Guar Gum 8.750 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	255.0 mg
			2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	8.75 mg
	Neulin 300 mg tablets Theophylline 300 mg+Guar Gum 10.5 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	306.0 mg
			2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	10.5 mg
RA may take appropriate action as per the decision of Norms Committee.					

230	Case No.:18/4/82-ALC4/2013		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/00059/AM14/		RLA File :03/94/040/01002/AM13/		Lic.No/Date:0310725345 22.02.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/176/2011-Ch. II dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Chemicals – Organic Mixture, Trade Name SR 8114 R		1 kg	1	Glyoxylic Acid 50%		0.713 kg		
RA may take appropriate action as per the decision of Norms Committee.								

231	Case No.:21/4/82-ALC4/2013		Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/00062/AM14/		RLA File :03/94/040/00790/AM13/		Lic.No/Date:0310725341 22.02.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 2/82 dated 18.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export	S No	Import Product		Quantity Allowed	

Export Product	Export Quantity	Sl.No	Import Product	Quantity Allowed
Acetonitrile	1 kg	1	Acetic Acid	1.460 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:23/4/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00064/AM14/	RLA File :03/94/040/00893/AM13/		Lic.No/Date:0310725666 26.02.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Glimepiride	1 Kg.	1.	4-(2-3 Ethyl-4-Methyl-2-Oxo-3-Pyrroline-1-Carboxamido Ethyl Phenyl Sulfonamide)	0.80 kg
		2.	Trans-4-Methyl Cyclohexyl Iso Cyanate	0.39 kg
		3.	Acetone	2.50 kg
		4.	Methanol	2.50 kg
RA may take appropriate action as per the decision of Norms Committee.				

233	Case No.:24/4/82-ALC4/2013		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
	HQ File :01/82/050/00065/AM14/		RLA File :03/94/040/00892/AM13/		Lic.No/Date:0310725673 26.02.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed kg/kg	
	Cilostazol		1 kg	1.	[5-(4-Chlorobutyl)-1-Cyclohexyl-1H-Tetrazole] {CBT Cilostazol}		0.88	
				2.	6-Hydroxy-3,4-Dihydroquinolinone [HCS Cilostazol]		0.59	
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.: 17/4/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Approved
HQ File :01/82/050/00058/AM14/	RLA File :03/94/040/01022/AM13/		Lic.No/Date:0310726283 28.02.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg

		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 46/4/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Approved	
HQ File :01/82/050/00087/AM14/	RLA File :07/24/040/00499/AM13/	Lic.No/Date:0710093975 28.02.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Calcium Carbonate 1250 mg+Glycine 535.7 mg tablets (no. of Tabs -4000000) (Glycine-2142.800	1000 tablets	1	Glycine USP/BP	Not shown in DML
kgs+Calcium - 5000.000 kgs)		2.	Calcium Carbonate Dense BP/USP	1.25 kg
RA may take appropriate action as per the decision of Norms Committee.				

236	Case No.:16/4/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved									
	HQ File :01/82/050/00057/AM14/	RLA File :03/94/040/01008/AM13/		Lic.No/Date:0310726493 01.03.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Disodium Zinc EDTA Content 15% (=/- 0.5%)</td><td>1 kg</td><td></td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.690 kg</td></tr></table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Disodium Zinc EDTA Content 15% (=/- 0.5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Disodium Zinc EDTA Content 15% (=/- 0.5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg										
RA may take appropriate action as per the decision of Norms Committee.														

237	Case No.:3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

Case No.:19/4/82-ALC4/2013		Party Name:CIPLA LIMITED		Meet No/Date:4/82-ALC4/2013		Status:Case
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238

			16.05.2013	Approved
HQ File :01/82/050/00060/AM14/	RLA File :03/94/040/01033/AM13/		Lic.No/Date:0310726647 04.03.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 19.4.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vetpro 60%/Ropiodol 60 percent Amprolium 60% Powder (Each pack 100 gms) (Each 30 gm of powder contain Amprolium HCL 18 gm)	1 Kg.	1.	Amprolium Hcl	0.606 kg.
RA may take appropriate action as per the decision of Norms Committee.				

239	Case No.:59/4/82-ALC4/2013	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00100/AM14/	RLA File :03/95/040/00965/AM13/	Lic.No/Date:0310726554 04.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:20/4/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00061/AM14/	RLA File :03/94/040/01036/AM13/	Lic.No/Date:0310726881 05.03.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 2/82 dated 18.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm
		2.	Clavulanate Potassium Syloid	2.3444 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649 gm
		2.	Clavulanate Potassium Syloid	3.126 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 gm
		4.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		5	Cap 28/400 WHT CRC W/FS	As per packing

		3.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274 gm
		2.	Clavulanate Potassium Syloid	4.6888 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 gm
		4	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		5.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

241	Case No.: 56/4/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00097/AM14/	RLA File :09/24/040/00577/AM13/	Lic.No/Date:0910055286 05.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

242	Case No.: 55/4/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00096/AM14/	RLA File :34/24/040/00287/AM13/	Lic.No/Date:3410036329 06.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

243	Case No.: 58/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status: Case Deferred
	HQ File :01/82/050/00099/AM14/	RLA File :22/24/040/00077/AM13/	Lic.No/Date:2210013693 06.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

Case No.:67/4/82-ALC4/2013		Party Name: BALAJI AMINES LIMITED		Meet No/Date: 4/82-ALC4/2013 16.05.2013		Status: Case Approved	
HQ File :01/82/050/00108/AM14/		RLA File :31/83/040/00193/AM13/		Lic.No/Date: 3110057349 06.03.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		

244	Morpholine	1 kg	1.	Diethylene Glycol	1.354 kg
			2	Ammonia Anhydrous	0.217 kg
			3.	Hydrogen	Not an importable commodity
			4.	Morpholine Catalyst	Details of catalysts not given
			RA may take appropriate action as per the decision of Norms Committee.		

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Case No.:69/4/82-ALC4/2013		Party Name: BALAJI AMINES LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
HQ File :01/82/050/00110/AM14/		RLA File :31/83/040/00166/AM13/		Lic.No/Date:3110057355 06.03.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
N-Methyl-2-Pyrrolidone		1 kg	1	Methanol	0.370 kg		
			2.	Ammonia Anhydrous	0.160 kg		
			3.	1,4 Butanediol	1.044 kg		
			4.	Methylamine	0.00080 kg		
			5.	GBL Catalyst	0.00075 kg		
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:66/4/82-ALC4/2013		Party Name: BALAJI AMINES LIMITED		Meet No/Date: 4/82-ALC4/2013 16.05.2013		Status: Case Approved	
HQ File :01/82/050/00107/AM14/		RLA File :31/83/040/00183/AM13/		Lic.No/Date: 3110057356 07.03.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
N-Methyl-2-Pyrrolidone		1 kg	1	Methanol	0.370 kg		
			2.	Ammonia Anhydrous	0.160 kg		
			3.	1,4 Butanediol	1.044 kg		
			4.	Methylamine	0.00080 kg		
			5.	GBL Catalyst	0.00075 kg		
RA may take appropriate action as per the decision of Norms Committee							

	Case No.:11/4/82-ALC4/2013		Party Name: AARTI INDUSTRIES LIMITED		Meet No/Date: 4/82-ALC4/2013 16.05.2013	Status: Case Deferred
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247	HQ File :01/82/050/00052/AM14/	RLA File :03/94/040/01027/AM13/	Lic.No/Date:0310727436 08.03.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.				

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Case No.:12/4/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/00053/AM14/	RLA File :08/24/040/00438/AM13/	Lic.No/Date:0810119175 08.03.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Azithromycin 250 mg Tablets (Cristers) Active ingredient Azithromycin Dihydrate 142.15 kgs)	1 tablet	1	Azithromycin Dihydrate	259.50 mg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:22/4/82-ALC4/2013		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:4/82-ALC4/2013 16.05.2013		Status:Case Approved	
HQ File :01/82/050/00063/AM14/		RLA File :03/94/040/01026/AM13/		Lic.No/Date:0310727454 08.03.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
Amiodarone HCL		1 kg	1.	2-Butyl-3-(3,5 Diiodo-4-Hydroxy Benzoyl) Benzofuran	0.9135		
			2.	N, N Diethyl-2-Chloroethylamine HCL	0.315		
			3.	Potassium Carbonate	0.694		
			4.	Isopropyl Alcohol	2.70		
RA may take appropriate action as per the decision of Norms Committee.							

250	Case No.:62/4/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
	HQ File :01/82/050/00103/AM14/	RLA File :03/95/040/00955/AM13/	Lic.No/Date:0310727648 11.03.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:				

250	per details given below or as applied by the firm, whichever is less.				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	Phenyl Chloroformate	1 kg	1.	Phenol	0.666 kg
			2.	Ethylene Dichloride	0.292 kg
RA may take appropriate action as per the decision of Norms Committee.					

251	Case No.:13/4/82-ALC4/2013	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00054/AM14/	RLA File :08/24/040/00432/AM13/	Lic.No/Date:0810119295 12.03.2013	Defer Date: 13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

252	Case No.:61/4/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00102/AM14/	RLA File :03/95/040/01003/AM13/	Lic.No/Date:0310727951 13.03.2013	Defer Date: 13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

253	Case No.:63/4/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00104/AM14/	RLA File :08/24/040/00436/AM13/	Lic.No/Date:0810119304 13.03.2013	Defer Date: 13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

254	Case No.:60/4/82-ALC4/2013	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00101/AM14/	RLA File :03/95/040/01005/AM13/	Lic.No/Date:0310728189 14.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

255	Case No.:65/4/82-ALC4/2013	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00106/AM14/	RLA File :31/83/040/00204/AM13/	Lic.No/Date:3110057485 18.03.2013	Defer Date:13.06.2013
	Decision :It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

	Case No.:52/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE		Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00000/AM14/	RLA File :01/82/040/00000/AM13/		Lic.No/Date:0110000000 01.03.2013	Defer Date:13.06.2013

256	HQ File :01/82/050/00093/AM14/	RLA File :24/24/040/00017/AM13/	Lic.No/Date:241003850/ 20.03.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.				

257	Case No.:53/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00094/AM14/	RLA File :24/24/040/00014/AM13/	Lic.No/Date:2410038508 20.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.			

258	Case No.:54/4/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved																					
	HQ File :01/82/050/00095/AM14/	RLA File :31/83/040/00198/AM13/	Lic.No/Date:3110057554 21.03.2013	Defer Date:																					
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="5">N-Methyl-2-Pyrrolidone</td><td rowspan="5">1 kg</td><td>1.</td><td>Methanol</td><td>0.370 kg</td></tr> <tr> <td>2.</td><td>Ammonia Anhydrous</td><td>0.160 kg</td></tr> <tr> <td>3.</td><td>1,4 Butanediol</td><td>1.044 kg</td></tr> <tr> <td>4.</td><td>Methylamine</td><td>0.00080 kg</td></tr> <tr> <td>5.</td><td>GBL Catalyst</td><td>0.00075 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.370 kg	2.	Ammonia Anhydrous	0.160 kg	3.	1,4 Butanediol	1.044 kg	4.	Methylamine	0.00080 kg	5.	GBL Catalyst
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		3.	1,4 Butanediol	1.044 kg																					
		4.	Methylamine	0.00080 kg																					
		5.	GBL Catalyst	0.00075 kg																					

259	Case No.:64/4/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved																					
	HQ File :01/82/050/00105/AM14/	RLA File :31/83/040/00190/AM13/	Lic.No/Date:3110057555 21.03.2013	Defer Date:																					
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="5">N-Methyl-2-Pyrrolidone</td><td rowspan="5">1 kg</td><td>1.</td><td>Methanol</td><td>0.370 kg</td></tr> <tr> <td>2.</td><td>Ammonia Anhydrous</td><td>0.160 kg</td></tr> <tr> <td>3.</td><td>1,4 Butanediol</td><td>1.044 kg</td></tr> <tr> <td>4.</td><td>Methylamine</td><td>0.00080 kg</td></tr> <tr> <td>5.</td><td>GBL Catalyst</td><td>0.00075 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.370 kg	2.	Ammonia Anhydrous	0.160 kg	3.	1,4 Butanediol	1.044 kg	4.	Methylamine	0.00080 kg	5.	GBL Catalyst
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																					
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		3.	1,4 Butanediol	1.044 kg																					
		4.	Methylamine	0.00080 kg																					
		5.	GBL Catalyst	0.00075 kg																					

	Case No.:51/4/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
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260	HQ File :01/82/050/00092/AM14/	RLA File :04/24/040/00281/AM13/	Lic.No/Date:0410144356 22.03.2013	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.			

261	Case No.:70/4/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00111/AM14/	RLA File :04/24/040/00279/AM13/	Lic.No/Date:0410144366 25.03.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

262	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

263	Case No.:71/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.				

264	Case No.:68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.				

265	Case No.:72/4/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Deferred
	HQ File :01/82/050/00113/AM14/	RLA File :07/24/040/00020/AM14/	Lic.No/Date:0710095227 06.05.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

	Case No.:73/4/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
	HQ File :01/82/050/00114/AM14/	RLA File :34/24/040/00024/AM14/	Lic.No/Date:3410036789 06.05.2013	Defer Date:

266

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2007-Ch. II dated 7.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Iso Nonanoyl Chloride (Appearance: Clear Colourless Liquid)	1 kg	1	Iso Nonanoic Acid (Appearance: Clear colourless liquid)	0.942 kg

‘RA may take appropriate action as per the decision of Norms Committee.

Date:20.05.2013

Lalita Maini

Place:New Delhi

Foreign Trade Development Officer